GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

LOK SABHA UNSTARRED QUESTION No.4675 TO BE ANSWERED ON FRIDAY, MARCH 23, 2018/CHAITRA 2, 1940 (SAKA)

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Simplifying of Profiteering Complaint Form

4675. SHRI RAM CHARITRA NISHAD:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is planning to simplify the form which consumers are required to fill to submit their complaints against businesses that are indulging in profiteering post Goods and Services Tax (GST) rollout and if so, the details thereof;

(b) whether the Government has received a number of complaints from consumers against businesses for not passing on benefits of tax rate reduction since the implementation of the GST from July 1, 2017; and

(c) if so, the action taken on it by the Government in this regard?

MINISTER OF STATE FOR FINANCE (SHRI SHIV PRATAP SHUKLA)

(a) Yes Sir. The Government is planning to simplify the form which consumers are required to fill to submit their complaints against businesses that are indulging in profiteering post Goods and Services Tax (GST). The proposed simplified form eliminates a number of data fields to be filled by the consumers.

(b) & (c) Yes Sir. A total of 428 applications have been received as on 13.03.2018 by the Standing Committee alleging that the benefit of reduction in tax rate or input tax credit has not been passed on to the consumers by way of commensurate reduction in prices. Out of the said 428 applications, the Standing Committee has forwarded 68 applications to the Directorate General of Safeguards, which has issued notices of initiation of investigation in 10 cases involving 54 applications. 77 applications were found incomplete while 217 applications did not relate to profiteering and 66 applications were referred back to the respective State level Screening Committees.
